

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TAMRA DHATU UDYOG PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tamra Dhatu Udyog Private Limited
2.	Date of incorporation of corporate debtor	10 May, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27209WB2006PTC109251
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 2, N. C. Dutta Sarani, Sagar Estate, 7 Floor, Room No.709, Kolkata 700001, West Bengal Factory: 1) SP2 873 RIICO Industrial Area, Pathredi Bhiwadi 301707, Rajasthan Factory: 2) Dhulagarh Industrial Park, Bhagwatipur, Sankrail, Howrah 711302, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	25 May, 2022
7.	Estimated date of closure of insolvency resolution process	21 November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Second Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal mamtabinani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mamta Binani Second Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal tamracirp@gmail.com
11.	Last date for submission of claims	08 June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of Corporate Insolvency Resolution Process (CIRP) of Tamra Dhatu Udyog Private Limited on 25.05.2022 (CP (IB) No.128/KB/2020).

The creditors of Tamra Dhatu Udyog Private Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 08 June 2022 to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [#na] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mamta Binani

Dr. CS Adv Mamta Binani
Interim Resolution Professional (IRP)
In the matter of Tamra Dhatu Udyog Private Limited
Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227
+91 98310 99551
tamracirp@gmail.com (process specific)
mamtabinani@gmail.com (registered with IBBI)
Address of the IRP registered with IBBI:
Second Floor, Nicco House, 2 Hare Street
Kolkata 700001, West Bengal

Date: 27.05.2022

Place: Kolkata

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